

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF JORD ENGINEERS INDIA LIMITED

1.	Name of Corporate Debtor	Jord Engineers India Limited
2.	Date of incorporation of corporate debtor	20 th April 1989
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai I, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L28920MH1989PLC051449
5.	Address of the registered office and principal office (if any) of corporate debtor	504, Vishwananak Apartment, Chakala Link Road, Chakala Andheri East, Mumbai City, Mumbai, Maharashtra-400057, India
6.	Insolvency commencement date in respect of corporate debtor	Date of Order – 31 st July 2017 (Due to the inability to commence the CIRP, the Hon'ble NCLT has excluded the period from 31 st July 2017 to 04 th August 2026 from the CIRP duration)
7.	Estimated date of closure of insolvency resolution process	30 th January 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Debi Prasanna Sarangi IBBI/IPA-002/IP-N00158/2017-2018/10405
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 125, Bhoomi Mall, Plot No. 9, Sector-15, CBD Belapur, Navi Mumbai, Maharashtra-400614 Email: debi.sarangi@judilegalcombine.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 125, Bhoomi Mall, Plot No. 9, Sector-15, CBD Belapur, Navi Mumbai, Maharashtra-400614 Email: rp.jordengineers@gmail.com
11.	Last date for submission of claims	2 nd September 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not known as on publication date as per the information available with IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process ("CIRP") of Jord Engineers India Limited on 31st July 2017 (Due to the inability to commence the CIRP, the Hon'ble NCLT has excluded the period from 31st July 2017 to 04th August 2026 from the CIRP duration)

The creditors of Jord Engineers India Limited, are hereby called upon to submit their claims with proof on or before 2nd September 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19th August 2026
Place: Mumbai

Debi P. Sarangi



Sd/-
Debi Prasanna Sarangi
Interim Resolution Professional

IBBI Reg. No.: IBBI/IPA-002/IP-N00158/2017-2018/10405
AFA Details: AA2/10405/02/311226/203950 valid upto 31-12-2026